

ITEM NO.11

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No.289/2022 in W.P.(C) No.223/2022

SUBHANKAR PATTANAYAK

Petitioner(s)

VERSUS

R.K RAMESH REDDY & ORS.

Respondent(s)

Date : 09-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Rakesh Khanna, Sr. Adv.
Mr. Veerender Singh, Adv.
Mr. Ashutosh Dubey, AOR
Mr. Abhishek Chauhan, Adv.
Ms. Rajshri Dubey, Adv.
Mr. Amit P. Shahi, Adv.
Mr. Amit Kumar, Adv.
Mr. Sushil Pandey, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.
Mr. Aman Sharma, Adv.
Ms. Srishti Mishra, Adv.
Mr. Manvendra Singh, Adv.
Ms. Shivika Mehra, Adv.

Mr. Amit Anand Tiwari, AAG
Dr. Joseph Aristotle S., Adv.
Ms. Mary Mitzy, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.

**Mr. Nishe Rajen Shonker, Adv.
Ms. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.**

**Mr. Mahfooz A. Nazki, Adv.
Mr. Polanki Gowtham, Adv.
Mr. Shaik Mohamad Haneef, Adv.
Mr. T. Vijaya Bhaskar Reddy, Adv.
Mr. K.V. Girish Chowdary, Adv.
Ms. Rajeswari Mukherjee, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 The States of Telangana, Andhra Pradesh, Tamil Nadu and Kerala shall file their replies within two weeks setting out the manner in which the order of this Court dated 31 March 2022 has been complied with.
- 2 We request Ms Aishwarya Bhati, Additional Solicitor General thereafter to assist the Court so that the problems which have emerged for the current year will be obviated in the future.
- 3 Each of the above State Governments shall furnish full data to the Medical Counselling Committee (MCC) within a period of two weeks and respond to any further queries that may be required by the MCC to establish whether compliance has been effected of the directions of this Court.
- 4 List the Contempt Petition on 12 July 2022.

**(CHETAN KUMAR)
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)
Court Master**